

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 7964 of 2021**

Sanjay Hazra **Petitioner**

Versus

The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Anjani Kr. Singh, Advocate

For the State : Mr. Shiv Shankar Kumar, A.P.P.

02/07.09.2021 Heard Mr. Anjani Kr. Singh, learned counsel for the petitioner and Mr. Shiv Shankar Kumar, learned A.P.P. for the State.

The petitioner is an accused in connection with Giridih (M) P.S. Case No. 336/2016, corresponding to G.R. No. 2339/2016.

On an information that some miscreants had gathered and were planning to commit an offence a raid was conducted and one miscreant Binod Choudhary was apprehended with a country made revolver and a live cartridge. The said apprehended accused has disclosed the name of the other accused persons including the present petitioner.

It appears that Binod Choudhary has already been granted bail by this Court in B.A. No. 9996 of 2016. The petitioner is in custody since 07.03.2021.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate 1st Class, Giridih in connection with Giridih (M) P.S. Case No. 336/2016, corresponding to G.R. No. 2339/2016.

(R. Mukhopadhyay, J.)